

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD**

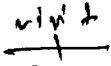
**C.P. No. 45/241-242/NCLT/AHM/2019**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2020**

Name of the Company: Meenaben Khuman & Anr  
V/s  
MK Handicrafts Pvt Ltd & Anr

Section: Section 241-242 of the Companies Act 2013.

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	VINIT NAGAR	PCS	PETITIONER	 22.01.2020
2.				

**ORDER**

The Petitioner is represented through its Counsel(s)/PCS.


None appears for the Respondent.

On last occasion, Adv. Mr. Ashish Desai appeared for the Respondent and filed reply.

Therefore, the Petitioner is granted liberty to file rejoinder. The Petitioner may furnish a copy of rejoinder to the Respondent Counsel.

Therefore, the Petitioner is directed to inform the date of hearing to all the Respondents of the Company.

List the matter on 03.03.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 22nd day of January, 2020